

The Act also regulates the working conditions of children in the employment other than those prohibited under the Act.

(c) and (d) A Bill to amend the Child Labour (Prohibition & Regulation) Act, 1986 has been introduced in Rajya Sabha in 2012 whereby it is proposed that the employment of children below 14 years be completely prohibited.

#### **Implementation of RSBY**

1053. SHRI C.M. RAMESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has come across any difficulties in effective implementation of 'Rashtriya Swasthya Bima yojana' (RSBY) in the unorganized sector;

(b) if so, the details thereof; and

(c) the details of the remedial steps that Government undertook/proposes to undertake for its effective implementation?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) No, Sir.

(b) and (c) Do not arise in view of (a) above.

#### **New quarterly survey to provide employment estimates**

1054. DR. PRABHAKAR KORE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government proposes to sponsor a new quarterly survey to provide an employment estimate to serve as a guide for monetary and fiscal policy making;

(b) whether presently most widely used data on employment and unemployment are compiled by National Sample Survey Organisation every five years; and

(c) whether in many developed countries like the US, several data source, provide regular estimate on employment market, normally on a monthly basis?

THE MINISTER OF STATE OF THE MINISTRY LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Labour Bureau conducts quarterly Quick Employment Surveys in the selected sectors namely textiles including apparels, metals, gems and jewellery, automobiles, transport, IT/BPO, leather and handloom/powerloom to assess the effect of

economic slowdown on employment in India since January, 2009. So far twenty two such surveys have been conducted by Labour Bureau and reports thereon released. According to the survey results, overall estimated employment in all selected sectors has experienced a net addition of 34.71 lakh starting from the first survey (October, 2008 to December, 2008) till the 22nd Survey (April, 2014 to June, 2014).

National Sample Survey Office compiles data on Employment and Unemployment in India on quinquennial basis.

(c) As per the information available in the website of Bureau of Labour Statistics, United States, the employment data are compiled monthly.

### **Migrant workers in Jharkhand**

1055. SHRI PARIMAL NATHWANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has taken initiatives to develop mechanism for registration of the migrant workers at source and destination to develop Data Bank along with data on fatal and non-fatal accidents which take place with migrant labourers with special reference to Jharkhand;

(b) if so, the details thereof;

(c) whether Government has taken any steps to ensure that the existing welfare schemes are accessible to migrant workers at their destination and if so, the details thereof and if not, the reasons therefore; and

(d) the details of schemes especially implemented for migrant workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) Yes, Sir. According to Rule 21 of the Inter-State Migrant Workmen Central Rules, 1980, every contractor furnishes the details of migrant workers recruited or employed by them to the licensing authority in form X prescribed under the said rules. Under the Act, the designated authorities of State Governments are required to maintain the records of the migrant workers. Data bank of migrant workers is maintained at State Government level. The designated inspecting authorities of both Central and State Government do maintain data on accidents.

As per the information available with the Ministry, Government of Jharkhand has notified the scheme for registration and welfare of migrant labourers.